

and taking their help in the matter of exposing corrupt, anti-social anti-consumers, black-marketeers, economic offenders etc.

(b) if so, whether a copy thereof will be laid on the table of the House; and if not issued whether it is unbecoming conduct on the part of the Government servant to expose the above type of persons, if so, how; and

(c) the circumstances and probabilities under which Rule 20 of CCS (Conduct) Rules stand violated, with Government orders/instructions, issued if any, on the subject ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) :  
(a) No, Sir.

(b) As no instructions have been issued, the question of placing a copy of the same on the table of the House does not arise. Government servants are not debarred from bringing to the notice of appropriate investigating authorities any material in their possession which may help in the matter of exposing corrupt and anti-social elements.

(c) The relevant Conduct Rule itself indicates the circumstances under which it will stand violated, viz. if a government servant brings, or attempts to bring, any political or other outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the government.

#### Reservation for SCs/STs In Raw

8064. SHRI T. M. SAWANT : Will the PRIME MINISTER be pleased to state :

(a) whether roster for SCs/STs is being maintained in the Research and Analysis Wing; and

(b) what is the percentage of SC/ST employees in each group, including deputationists in that department ?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI) : (a) and (b) In view of the special nature of the work of this organisation, reservation orders are not applicable to it. However, it has been laid down that the Head of the Organisation shall, subject to the requirements of the Organisation, make every effort to observe such orders in spirit. However, it is not in the public interest to furnish details.

#### Rotation of Personnel Dealing with I. E. S./I. S. S. Services

8065. SHRI G. S. REDDY : Will the Minister of HOME Affairs be pleased to state :

(a) whether stay of an officer and staff dealing with the Officers belonging to various All India Services other than I. A. S./I. P. S. and other services controlled by Ministries other than Home Affairs in one Section/Branch has been prescribed;

(b) if so, what and if not, the reasons thereof;

(c) whether continued stay in one seat/section develops vested interests;

(d) whether the personnel dealing with IES/ISS Services in his Ministry are working in that Section for the last one decade or so and if so, the reasons for not rotating them; and

(e) whether in pursuance of P. Ms. recent directive to tone up administration, he will give necessary instru-